
(2002) 10 DEL CK 0068

In the Delhi High Court

Case No : Suit No. 1680 of 2002 and is No. 9582 of 2002

Intel Corporation

APPELLANT

Vs

Mr. M.L. Tondon and Another

RESPONDENT

Date of Decision : 23-10-2002

Acts Referred:

Civil Procedure Code, 1908 (CPC) — Order 39 Rule 3

Citation : (2002) 10 DEL CK 0068

Hon'ble Judges : Kripa Shankar Gupta, J

Bench : Single Bench

Advocate : Arun Jaitley, Man Mohan Singh, Surinder Singh and Sadhna Sharma, for the Appellant;

Judgement

SUIT NO. 1680/2002

1. Summons to defendants returnable on 20th of December, 2002. Registered AD Covers be filed within 3 days.

IA NO. 9582/2002

2. Contention advanced by Sh. Arun Jaitley has been that part of cause of action against the defendants has accrued in Delhi as defendants are offering their services on website on commercial scale which can be accessed from anywhere including Delhi and are also giving their advertisements on internet which too can be accessed from Delhi as also in Magazines which have circulation in Delhi. Also having perused the allegations made in the plaint and the documents filed in support thereto. I am satisfied that plaintiff has prima facie made out case for issue of ad interim injunction restraining the defendants, their servants, agents/representatives from running the website using name of CELETRON as also from using the mark CELETRON as their trading name in any manner whatsoever and object of granting injunction is likely to be defeated by reason of delay.

3. Notice to defendants for 14th of November, 2002. In the meantime, defendants are restrained from running website using name of CELETRON as also

using mark CELETRON as their trading name in any manner whatsoever.

4. Compliance of Rule 3 of Order 39 CPC be made with 3 days.